

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

IA No. 29 of 2014 in DFR No. 2834 of 2013

Dated : 20th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Gokak Power & Energy Ltd. ... Appellant(s)

Versus

**Karnataka Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Shridhar Prabhu
Mr. Anantha Narayana**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan
Ms. Swapna Seshadri**

ORDER
(IA No. 29 of 2014 - delay in filing)

We have heard the Learned Counsel for the Applicant/Appellant.

This is an Application to condone the delay of 15 days in filing the Appeal as against the main order dated 19.10.2013. Since sufficient cause is shown in the Application, we deem it fit to condone the delay. Accordingly, the delay is condoned. Registry is directed to number the Appeal and post the matter for admission tomorrow i.e. on 21.1.2014.

Post the matter for admission on **21.1.2014 at Chennai Circuit Bench.**

**(Rakesh Nath)
Technical Member
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**(Justice M. Karpaga Vinayagam)
Chairperson**